

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: GUWAHATI-5.

O.A. NO. 193 of 1997
T.A. NO.

DATE OF DECISION 26.9.1997

Shri Ulla Gouda and 84 others (PETITIONER(S))

Mr A. Ahmed ADVOCATE FOR THE
PETITIONER (S)

VERSUS

Union of India and others RESPONDENT (S)

Mr S. Ali, Sr. C.G.S.C. ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE MR JUSTICE D.N. BARUAH, VICE-CHAIRMAN
THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ? No.
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.193 of 1997

Date of decision: This the 26th day of September 1997

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

Shri Ulla Gouda and 84 others

Working in the Office of the Commanding Officer,
50 Company, A.S.C. (Supply), Type-C,
C/o 99 A.P.O.

.....Applicants

By Advocate Mr A. Ahmed.

- versus -

1. Union of India, represented by the
Secretary of Defence, Government of India,
New Delhi.

2. The Commanding Officer,
50 Company, A.S.C. (Supply),
Type-C, C/o 99 A.P.O.

.....Respondents

By Advocate Mr S. Ali, Sr. C.G.S.C.

.....

O R D E R

BARUAH.J. (V.C.)

In this application the applicants have prayed for direction to the respondents to pay to them Special Compensatory (Remote Locality) Allowance. The facts are:

2. All the applicants are Group III and IV Civilian Employees serving under the Defence Department since long time. They are now posted in Nagaland. According to the applicants as per letter No.16037/E/A 2 HQ 3 Corps (a) C/o 99 APO issued by the Under Secretary (Defence) to the Government of India, and Government of India, Ministry of Defence, New Delhi letter No.SB/37269/AG/PS/3(a)/165/D/Pay/Services dated 3.1.1995 they are entitled to the benefit of Special Compensatory(Remote Locality) Allowance. However, in spite of repeated requests and



demands the respondents have refused to give the said benefit. Hence the present application.

3. Heard Mr A. Ahmed, learned counsel for the applicants and Mr S. Ali, learned Sr. C.G.S.C. appearing on behalf of the respondents. Mr Ahmed submits that the present case is covered by the decision of this Tribunal, namely, the decision of O.A.No.281 of, 1996 and others dated 10.6.1997. By the said decision this Tribunal directed the respondents to give the benefit of Special Compensatory (Remote Locality) Allowance to the applicants of the above original applications. The present applicants are also similarly situated and so they are also entitled to the said benefit. Mr Ali also confirms the same.

4. On hearing the learned counsel for the parties and on perusal of the records I am of the opinion that the instant case is covered by the decision of this Tribunal passed in O.A. No.281 of 1996 and others. Accordingly I direct the respondents to pay to the applicants Special Compensatory (Remote Locality) Allowance as early as possible at any rate within a period of two months from the date of receipt of the order.

5. The application is accordingly disposed of. However, in the facts and circumstances of the case I make no order as to costs.



(D. N. BARUAH)
VICE-CHAIRMAN